

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 20/2017 in
OA 789/2016
MA 232/2017

New Delhi, this the 30th day of January, 2017

Hon'ble Mr. P.K. Basu, Member (A)

1. Union of India
Through Secretary (Defence)
Ministry of Defence
South Block, New Delhi
2. Engineer-in-Chief
Engineer-in-Chief's Branch,
Integrated HQ of MOD (Army)
DHQ PO, New Delhi-110011
3. HQ Chief Engineer Western Command
PIN-908543
C/o 56 APO

Versus

1. Chandu Lal
Aged 52 years
S/o Shri Ghanshyam Singh
Working as Office Superintendent
Engineer Stores Depot,
Delhi Cantt-110010 Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 25.07.2016 passed in OA 789/2016.

2. I have gone through the RA. I do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the

Hon'ble Supreme Court has settled the law. I refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

/dkm/